

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1073  
ANSWERED ON:28.11.2011  
POWERS OF THE NATIONAL COMMISSION OF BACKWARD CLASSES  
Lal Shri Kirodi

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the mandate of National Commission for Backward Classes;
- (b) the number of castes, sub-castes, communities similar castes notified on the advice of the National Commission for Backward Classes as-on-date;
- (c) the comparative power of the National Commission for Backward Classes and the National Commission for Scheduled Castes; and
- (d) the extent to which the Commission has been successful in its objectives since its inception?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON)

(a) Sub-Section (1) of Section 9 of the National Commission for backward Classes (NCBC) Act, 1993 lays down the functions of the Commission as follows:

‘The Commission shall examine requests for inclusion of any class of citizens as a backward class in the lists and hear complaints of over-inclusion or under inclusion of any backward class in such list and tender such advice to the Central Government as it deems appropriate’.

(b) 2248 entries have been made in the Central List of other Backward Classes, on the basis of advice received from NCBC. An ‘entry’ for this purpose includes caste, its synonyms and sub-castes.

(c) Both the National Commission for Backward Classes and National Commission for Scheduled Castes have all the powers of a Civil Court trying a suit.

(d) The NCBC has been functioning as per its mandate laid down in the NCBC Act.